

दिरा गया है। तबसे, प्रयाग को नवम कार्ग-वार दिरा जा रहा है। कोई कर्मचारी बेरोज-गार नहीं हुआ है। और कच्ची सामग्री का कोई जमाव नहीं है। खादक समिति की बनी प्रतीक्षा को जा रही है।

(ग) उपर्युक्त (क) और (ख) को ध्यान में रखते हुए यह प्रश्न नहीं उठता।

#### Cut in Steel Investment

\*671. SHRI B. S. BHAURA : Will the Minister of STEEL AND MINES be pleased to state :

(a) whether a drastic cut in steel investment will affect the design organisation MECO V, Ranchi and steel plant equipment manufacturers including Heavy Engineering Corporation and others;

(b) if so, whether this will affect the employment potential also; and

(c) in view of this, whether Government have alternate suggestion in this regard?

THE MINISTER OF STEEL AND MINES (SHRI CHANDRAJI YADAV) : (a) No cut in the steel investment having an adverse effect on MECO V or on the manufacturers of steel plant equipment like Heavy Engineering Corporation and other is envisaged.

(b) and (c) Do not arise.

#### Allotment of Vehicle by Central Vehicle Depot, Delhi Cantt :

\*672. SHRI BHARAT SINGH CHOWHAN :

SHRI PHOOL CHAND VERMA :

Will the Minister of DEFENCE be pleased to refer to the reply given to Unstarred Question No. 5293 on the 19th December, 1974 and state :

(a) whether an ex-serviceman working in Central Vehicle Depot, Delhi Cantt. was allotted a vehicle out of turn on the 9th September, 1974 which was not even a day of selection whereas his sanction had expired on the 30th August, 1974 being more than six months from the date of issue and also he was not entitled at all as he had not rendered requisite six months service in the Army;

(b) if so, whether it was in violation of the rules and the reasons for not taking any action even when the fact was brought to the notice of Government; and

(c) whether any enquiry was conducted against his alleged activities of sale of vehicles to kabadis?

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (SHRI J. B. PATNAIK) : (a) An ex-serviceman working in Central Vehicle Depot, Delhi Cantt. was allotted a vehicle on the 1st March, 1974. The time-limit for collection of a vehicle under the allotment letter was extended from time to time and the last extension was upto the 30th September, 1974. The allottee selected a vehicle on the 6th September which was a selection day and collected it on the 25th September, 1974. The allotments are made and extensions of time-limit are granted on the basis of the recommendations of the Soldiers, Sailors and Airmen's Boards. The existing rules do not bar the allotment of a vehicle to an ex-serviceman with less than six months' service in the Army.

(b) The allotment in this case was not in violation of the rules.

(c) No specific enquiry has been conducted against his particular allottee for his alleged involvement in the sale of vehicles to kabadis. However, certain complaints regarding sale of vehicles by ex-servicemen to kabadis are being investigated by the Central Bureau of Investigation. The result is awaited.

रेलवे को 1974 के दौरान मैसर्स सी० जे० राम एण्ड कम्पनी द्वारा कच्चे लुत्त की सप्लाई

\*673. श्री राम रत्न शर्मा : क्या पूर्ण और पूनर्वास मंत्रो यह बताने को हृषा करेंगे कि :

(क) रेलवे को 1974 के दौरान कच्चे लुत्त की सप्लाई करने के लिये मैसर्स सी० जे० राम एण्ड कम्पनी के साथ कब करार किये गये थे और उन करारों की मुख्य बातें क्या हैं;

(ख) इन करारों के लिये माने गये टेंडरों का मुलभारतक निवरण क्या है; और

(ग) क्या करार रीपिट ऑर्डर के आधार पर किये गये हैं यदि हाँ, तो उसके क्या कारण हैं और उत्संबंधी उक्थ क्या है ?